

OA/2/89

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

12/1/1989

Heard Mr.D.C.Joshi and Mr.J.D.Ajmera learned advocates for the applicant and the respondents. The case be admitted. Issue notice on the respondents to reply on merits within 30 days from the date of this order. No cause for ad-interim relief justified as the learned advocate for the respondents states that the petitioner has been relieved and another person has already taken charge. The case be posted on 13/2/1989 for further direction before Registrar.

P.H.Trivedi

(P.H.Trivedi)
Vice Chairman

P.M.Joshi

(P.M.Joshi)
Judicial Member

a.a.bhatt

O.A./2/89

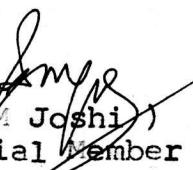
CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. P.M. Joshi .. Judicial Member

13/02/1989

The applicant Mr. N.Y. Vohra has sent an application for withdrawal of the application. Learned advocate Mr. J.D. Ajmera for the respondents has no objection. Allowed. The case is disposed of as withdrawn.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

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MA/12/89

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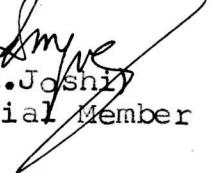
OA/2/89

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

5/1/1989

Heard Mr.D.C.Joshi and Mr.J.D.Ajmera learned advocates for the applicant and the respondents. Amendment allowed. The applicant to carry out the amendment within 10 days of the date of this order. The respondents are also allowed to file reply to the amended application within 15 days thereafter. Registry to do the needful. With this order, MA/12/89 stands disposed of.


(P.H. Trivedi)
Vice Chairman


(P.M. Joshi)
Judicial Member

a.a.bhatt